# CENTRAL ADMINISTRATIVE TRIBUNAL ERNAKULAM BENCH

# O.A.No.600/07

Wednesday this the 3rd day of October 2007

### CORAM:

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# HON'BLE Mrs.SATHI NAIR, VICE CHAIRMAN HON'BLE Dr.K.B.S.RAJAN, JUDICIAL MEMBER

Dr.M.M.Hassan, S/o.Ibrahim Malimage (late), P.M.Nivas, Edachira, Thengode, Trikkakara, Kochi – 682 030.

...Applicant

(By Advocate Mr. V.D. Balakrishna Kartha)

#### Versus

- 1. Union of India represented by the Administrator, Union Territory of Lakshadweep, Kavarathi.
- 2. The Director (Animal Husbandry),
  Directorate of Animal Husbandry,
  Union Territory of Lakshadweep, Kavarathi.
- 3. Pay and Accounts Officer, Union Territory of Lakshadweep, Kavarathi.

...Respondents

(By Advocate Mr. S. Radhak pi shaan)

This application having been heard on 3<sup>rd</sup> October 2007 the Tribunal on the same day delivered the following:-

# ORDER

## **HON'BLE Mrs.SATHI NAIR, VICE CHAIRMAN**

The applicant was working as Veterinary Surgeon in Animal Husbandry Department of Union Territory of Lakshadweep and voluntary retired from service on 1.10.2002. According to his own admission he has been granted pension and all other related benefits. However, the applicant submitted a representation for additional benefits to the tune of 78 to 85 lakhs vide Annexure A-4. But the same was rejected vide Annexure A-5 order dated 29.1.2007. He has submitted an appeal against this order vide Annexure A-6 seeking a direction for the disposal of the

representation. In the first instance we do not find any merit in the prayer of the applicant which is far fetched and fanciful. He is praying for the additional benefits which are not covered by any rules or instructions in force. The O.A is, therefore, dismissed. No order as to costs.

(Dated the 3<sup>rd</sup> day of October 2007)

K.B.S.RAJAN

JUDICIAL MEMBER

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SATHI NAIR VICE CHAIRMAN

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